

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 12/2003 in OA 524/2002

DATE OF ORDER: 06.05.2003

Jai Bhagwan son of Shri Rattan Singh, aged about 23 years, resident of G/o Shri Ram Kalyan Yadav, House No. 117, Indra Colony, Kundan Nagar, Ajmer (Raj.), at present employed on the post of Ticket Collector in Western Railway, Ajmer Division, Ajmer.

.... Applicant.

VERSUS

Shri Rakesh Mohan Agarwal, General Manager, Northern Western Railway, Jaipur.

.... Respondent

Mr. Shiv Kumar, Counsel for the applicant.

Mr. U.D. Sharma, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of this Tribunal dated 5.12.2002 passed in OA No. 524/2002.

2. Show Cause Notice was issued to the respondent contemner. The respondent contemner has filed the reply and also filed the copy of the speaking order dated 29.4.2003 on the representation filed by the applicant.

3. In our order, direction was given to the applicant to file a fresh representation to respondent No. 1 and respondent No. 1 was directed to dispose of the said representation within six weeks of its receipt. Since the representation has been disposed of, we

B

do not think that this Contempt Petition should be persuaded further. In the circumstances, this Contempt Petition is dismissed. Noticee is discharged. However, if the applicant has still any grievance, he will be at liberty to agitate the matter afresh through an OA subject to limitation.


(M.L. CHAUHAN)
MEMBER (JP)


(H.O. GUPTA)
MEMBER (A)